

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No. 90 of 2021**

Navin Chandra Hansda

... **Petitioner**

-Versus-

The State of Jharkhand & another

... **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Abhijeet Kumar, Advocate

For the State : Ms. Shalini Shahdeo, A.C. to Sr. S.C.-I

03/26.03.2021. Heard Mr. Abhijeet Kumar, learned counsel for the petitioner and Ms. Shalini Shahdeo, learned counsel for the State.

This contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Notice upon opposite parties. Ms. Shalini Shahdeo waives notice on behalf of the opposite parties.

The opposite parties are directed for file show-cause within four weeks.

Post this matter after four weeks on the assigned day.

(Sanjay Kumar Dwivedi, J.)

Ajay/